

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 785 OF 2019 IN  
DFR NO. 1762 OF 2019 & IA NOS. 783 OF 2019**

**Dated : 8<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Association of Power Producers ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Amit Kapur  
Mr. Akshat Jain  
Mr. Samikrith Rao

Counsel for the Respondent(s) : Mr. S. K. Rungta, Sr. Adv.  
Mr. Buddy A. Ranganadhan  
Mr. Shiv Ankur for R-1

Mr. Sdhanshu Choudhuri  
Mr. Yogesh K.  
Mr. M. Shinde for R-2

Mr. G.Umapathy  
Mr. Anup Jain  
Mr. S.Rama for R-3

Mr. M.G.Ramachandran, Sr. Adv.  
Ms. Poorva Saigal  
Mr. Shubham Arya

Mr. Arjun Krishnan for R-5

**ORDER**

We have gone through the submissions filed on behalf of MSEDCL in the form of submissions. We have pointed out certain mistakes in the formation of sentences. We direct the Respondent Discom, MSEDCL to file affidavit of responsible officer to submit whatever MSEDCL intends to submit within 10 days time after duly serving advance copy on the other side.

List the matter on 05.09.2019. Interim order, if any, shall continue till the next date of hearing.

**(Ravindra Kumar Verma)**  
**Technical Member**

*kt/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**